

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.105- IA/329(AHM) 2022
In
CP(IB) 211 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Archon Engicon Ltd

.....Applicant

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Abeer Chawla, Proxy Advocate
For the Respondent : None

ORDER

None has appeared on behalf of the respondents.

Now a proof of service through substitution mode has been filed by way of an affidavit on 29.04.2024, vide inward diary No. D-3615, which reflects that notice was published in two newspapers, i.e., "Business Standard" in English and "Loksatta" and "Jansatta" in Vernacular.

However, on perusal of the vernacular newspapers, the contents of the notice were published in English.

Learned Proxy Counsel for the applicant seeks liberty to take a fresh step qua the publication of notice in vernacular newspapers with vernacular content, which is allowed.

The Registry is directed to issue a fresh notice of publication for the vernacular newspapers in vernacular content, within a period of three days.

Re-list on 21.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)